for conversion of Samastipur-Dar-bhanga section. The N7E* Railway has been asked to update the cost of thil work in view of escalation in prices of labour and material, and submit a revised estimate to the Ministry of Railways for sanction. The target date 'for completion of thia work will be fixed uiu"v sanction to the revised estimate. The work regarding Dar-bhanga-Jayanagar section will be considered after receipt of the~ 'project report from N.E. Railway.

Supply of Devanagri typewriters to **Embassies and High Commissions abroad**

449. SHRI SHIVA CHANDRA JHA: Will the Minister of EX. TEKNAL AFFAIRS be pleased to state:

- (a) whether ii is a fact that Government have supplied the requisite Devanagri typewriters and posted Hindi typists, Hindi translators and Hindi Stenographers to its Embassies and High Commissions abroad; and
 - (b) if not, the reasons thereftr?

THE MINISTER OF EXTERNAL AFFAIRS (SHRi P. V. NARASIMHA RAO): (a) and (b) Hindi typewriters have a'ready'been supplied to 72 Mis-abroad; and one Hindi typewriter each Will be supplied to the re-ning ones during this year. Hindi Officers, Hindi translators, Hindi typists and stenographers are already functioning in certain Missions. Training in Hindi typewriting, etc. i_s being organised for members of our staff.

Abolition of the post of Hindi Officer in the **Indian High Commission, London**

- 10 SHRI SHIVA CHANDRA JHA: Will the Minister of EXTERNAL AFFAIRS be pleased to state;
- (a) whether it is ^ fact that the posts of Hindi Officer in the Indian High Commission, London, has been abolished;

(b) if so, when the past was abo lished and the reasons therefor; and

U)whether Government propose to restore thai post and posy some Hindi Officer there?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI P. V. NARASIMHA RAO): (a) and (8) No, Sir. Hindi Officer's post was never establishes in the High Commisstotr of ftidia, London.

(c) The question of estabfifiiing posts o'f Hindi Officers in several of ouj- Missions abroad, includingL* is under consideration.

Population policy

- 451. SHRI SANTOSH KLMAR SAHU: Will the Minister of HEALTH be pleased to state;
- (a) whether Government propose to formulate a new population policy; and
- (b.) if so, by when it is likely to be formulated?

THE MINISTER OF HEALTH AND (SHRI FAMILY WEfcTAlTR SHANKARANAND); (a) The lation policy of the Government em phasises integration of familj ning and maternal and child care services and seeks to "promote accep tance of the small family norm by the eligible couples voluntarily, by means of imparting in i education.

(b) Does not arise.

Review of the Indian Railways Act

- NARSINGH 452. SHRI NARAIN PANDEY: Will the Minister RAILWAYS be pleased to si
- (a) whether it is a fact that Govuvieii) propose to review the Indian Railways Act, if so. tails of the proposal;

whether it is also a fact that the present Act, vests all powers in the Railway Board and its Chairman; if so, the details in this regard: and

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(c) the reasons necessitating the review of the Act?

THE DEPUTY MINISTER IN THE RAILWAYS (SHRI MINISTRY OF MALLIKARJUN): (a) Yes. It would be premature to indicate details of the proposal, as the review of the Act has not yet been completed.

- (b) No. The powers of the Central Government are vested in the Railway Board only by notification issued from time to time under Section 2 Of the Indian Railway Board Act, 1905.
- u) The Indian Railways Act was passed " the yea,- 1890, when Railways were iu_n by Companies. ToctBy, barring a lew small railway companies, Railways have been completely nationalised. There have been as many as 41 amending Act_s passed by Parliament from time to time. To comply with the repeated demands made i" Parliament, it was decided to undertake a review of the whole A. 1 Section by Section to keep abreast of the times, with the following objectives:-
 - (i) to make the provision_s more rational and intelligible;
 - (ii) to make changes-which have become necessary in the light of changed situations and policies;
 - (iii) to remove the difficulties caused by judicial decisions;
 - (iv) to delete such portions as have become obsolete or redundant;
 - (v) to simplify and speed ^UP procedures wherever possible: and
 - (vi) to bring about, wherever necessary, substantial changes as would facilitate a more efficient working of the Railways.

Safe custody of Iatematio»al Agreements and Pacts

- 453. SHRI AJIT KUMAR SHARMA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:
- (a) whether it is a fact that the original copies of the agreements and

pacts entered into by Government of India with the Government of Bangladesh are missing; and

to Question*

(h) if so, the steps taken by Government to punish officials responsible for the safe custody of such documents"

THE MINISTER OF EXTERNAL AFFAIRS (SHRI P. V. NARASIMHA RAO)- (a) Original copies of forma! political agreement entered into by the Government of India with the Government of Bangladesh are available in the Ministry of Externa? Affairs. Original copies of commercial. Economic and other Technical Agreements are kept in the Ministi Departments concerned.

(b) Does not arise.

Sponsoring; of Sim T. N. Kaul for membership of the Executive Boarfi of the UNESCO

- 454. SHR£ SYED SHAHABUDDIN Will the Minister of EXTERNAL AFFAIRS be pleased to state:
- (a) whether it is a fact that the Government of India had sponsored Shri T. N. Kaul for the membership of the Executive Board of the UNESCO at the last General Conference in Belgrade;
- (b) whether it is also a fact that to get Shri Kaul elected, the Prime Minister and the Education Minister wrote to their counterparts in other countries:
- ((.) whether several special missions were deputed to various countries to canvass support for Shri Kaul's candidature;
- (di the number of telegrams sent the Ministry of External Affairs en clair and otherwise for this purpose and the cost thereof; and
- (e) the expenditure incurred on the stay of Shri T. N. Kaul in Paris and Belgrade on official entertainment by the Indian Delegation at Belgrade in this connection?